<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 194 OF 2017

Dated: 7th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

| Sai Service Pvt. Ltd. Vs. | | | Appellant(s) |
|--|---|--|---------------|
| Maharashtra Electricity Regulatory Commission & Anr. | | | Respondent(s) |
| Counsel for the Appellant(s) | : | Mr. Shailesh K. Kapoor Ms. Suruchi Thapar | |
| Counsel for the Respondent(s) | : | Mr. Buddy A. Ranganadha | n for R-1 |
| | | Ms. Shruti Awasthi | |

<u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 12.02.2019.

Learned counsel seeks one week's time to file rejoinder to the reply filed by Respondent No1. Time is granted. Learned counsel for the Appellant is permitted to file rejoinder to the reply filed by Respondent No.1 on or before 17.1.2.2018 after duly serving copy on the other side.

List the matter on <u>12.02.2019.</u> In the meantime, pleadings be completed.

(S. D. Dubey) Technical Member Pr/js (Justice Manjula Chellur) Chairperson